

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.519/94

Monday, this the 9th day of January, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. KK Viswanathan, Slip Way Worker,  
Integrated Fisheries  
Project, Kochi-16.
2. MG Thulasi Das -do-
3. PA Raphel -do-
4. TK Pavithran -do-
5. PA Viswanathan -do- - Applicants

By Advocate Mr MR Rajendran Nair

Vs.

1. Union of India through  
the Secretary,  
Ministry of Agriculture  
(Department of Agriculture &  
Cooperation), New Delhi.
2. The Director,  
Integrated Fisheries Project,  
Kochi-16. - Respondents

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are Slip Way Workers in the Integrated Fisheries Project. They were initially in the scale of Rs.750-940. Their request for higher scales was considered by a committee which recommended(A2) that they may be classified into three grades with scales of Rs.825-1200, Rs.950-1500 and Rs.1200-1800. These recommendations were accepted by Government. However, even though the financial implication is stated to be only Rs.1,38,191/-, the proposals were not implemented on the ground of "absence of matching savings and due to economy". On a direction by this Tribunal in O.A.407/92 dated 13.9.1992 the Government considered the matter and the result is the impugned order A5 in which three posts are

proposed to be created in the scale Rs.825-1200 and six posts in the scale of Rs.800-1150. It is noticed that the scale of 800-1150 is not found in the recommendation of the committee referred to in A2. The applicants are aggrieved by the lower scales offered and to only a few of them in the impugned order.

2. According to the respondents, the proposal was considered in detail and the new posts are proposed to be created in lieu of the existing posts of Slip Way Workers. They state that proposals for framing recruitment rules for the new posts of Attender and Senior Attender are under consideration. The respondents also claim that the impugned orders have been issued as a result of a study by the Internal Work Study Unit of the Ministry.

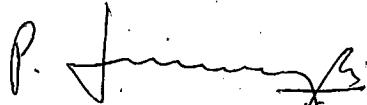
3. The history of this case does not reflect a very satisfactory state of affairs. Having constituted a committee to go into the grievance of its employees and having accepted its recommendations and where the financial implication of the recommendation was not substantial, it is strange that the matter has been prolonged without being implemented and has finally resulted in a totally different set of decisions. It is evident that the final decisions taken as reflected in A5 do not redress the grievances of the employees who are before us for the second time. It would be in the fitness of things if Government refers the matter to the Fifth Pay Commission for fixing appropriate scales for Slip Way Workers as a whole taking into account the skilled or semi-skilled nature of the work done by them.

4. Applicants may make a suitable representation to the first respondent within one month setting out their case in detail. The

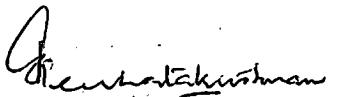
first respondent shall take a decision on the representation within four months of its receipt taking as sympathetic a view as possible, notwithstanding the earlier decisions of the Government as reflected in A5.

5. Application is disposed of as above. No costs.

Dated, the 9th January, 1995.



P. SURYAPRAKASHAM  
JUDICIAL MEMBER



P. Venkatakrishnan  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

trs/101

List of annexure

Annexure A2: True copy of the letter No.8-64/89-Fy (Admn) dated 15.5.90 issued by the Under Secretary to the Govt. of India, Ministry of Agriculture (Dept. of Agriculture and Co-operation) New Delhi.(1st respondent)

Annexure A.5 True copy of the office Memorandum No.A3/0A 407/92 dt. 14.2.94 issued by the Director, Integrated Fisheries Project, Kochi-11 (2nd respondent)